

**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

No.LR(B)47/2017/16,

Dated Shillong, the 16th October, 2025.

OFFICE ORDER

In continuation to Office Order No.LR (B) 47/2017/12, Dtd 12th August 2024 and to further streamline the movement of files and not dislocate the files or by-pass concerned Officers as per allocation of work, files are to be put up to the respective Officers as per work allotment/arrangement until there is a written order from higher authority, on subject matters that are not allocated to an Officer as per Office Order No.LR (B) 47/2017/12, Dtd 12th August 2024, such subject matters/ files should only be dealt or taken up only upon written instruction from the higher authority. This Order shall also include attending meetings as per work/file allotment.

Sd/-

(C.V.D. Diengdoh, IAS)

Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

Memo.No.LR(B) 47/2017/16-A,

Dated Shillong, the 16th October, 2025.

Copy to:

1. P.S to the Commissioner & Secretary to the Govt. of Meghalaya, Law Department.
2. All Officers of Law Department
3. All Dealing Assistants of Law (B) Department.
4. ✓ DEO, Law (A) Department to upload the above Order on the website of Law Department

By order etc.,


(A.K. Sangma)

Additional Secretary to the Govt. of Meghalaya,
Law Department.
